

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 2/GT/2024**

Subject : Petition for approval of tariff of Nabinagar Super Thermal Power Station Stage-I (3x660 MW) for the period 2019-24.

Petitioner : NTPC Limited

Respondents : BSPHCL and 6 others

Date of Hearing : **14.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Ashutosh Srivastav, Advocate, NTPC  
Shri Nihal Bharadwaj, Advocate, NTPC  
Ms. Manu Tiwari, Advocate, NTPC  
Ms. Nilantika Banerjee, NTPC  
Shri Prashant Chaturvedi, NTPC  
Ms. Rohini Prasad, Advocate, BSPHCL  
Ms. Anu Kashyap, Advocate, BSPHCL

**Record of Proceedings**

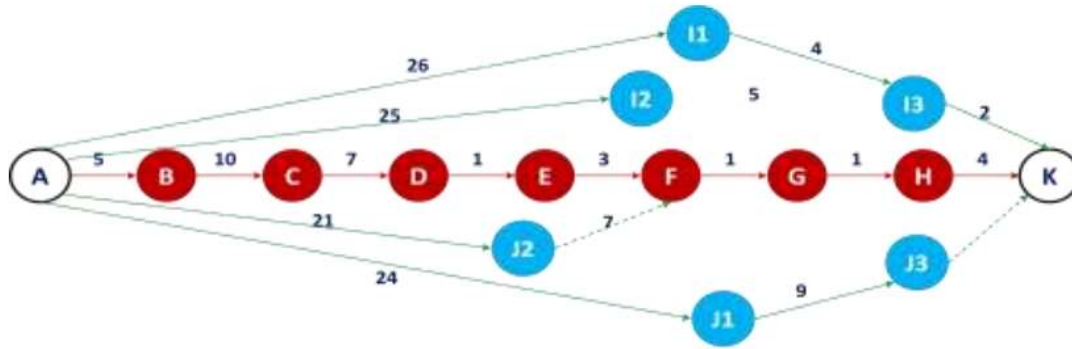
During the hearing, the learned counsel for the Petitioner submitted that in compliance with the ROP for the hearing dated 13.8.2024, the additional information has been filed after serving a copy on the Respondents. On being pointed out that there are gaps in the additional information filed, the learned counsel submitted that the required information would be furnished by the Petitioner as directed by the Commission. Accordingly, the hearing of the petition was adjourned.

2. The learned counsel for the Respondent BSPHCL sought time to file its reply to additional submissions to be filed by the Petitioner.

3. The Petitioner is directed to file the following additional information on or before **17.12.2024** after serving a copy to the Respondents:

- a. *Original planned time gap and the actual time gap between the date of trial run and COD of unit-I, COD of unit-I and II, COD of Units II and III, delays, if any, and the reason for the delay;*
- b. *The chronological details of the delay corresponding to reasons provided for time over-run vis-à-vis the SCOD and actual COD; clearly specifying the effective time over-run against each delay reason and a number of overlapping delay days along with the sample CPM/PERT chart specifying Scheduled timeline and the Actual timeline in the below-mentioned format:*





Process	Activity	Schedule Start Date	Schedule Completion Date	Actual Start Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/ Month)	Reasons of delay with Individual delay (Start and End date)
A	Investment Approval (Zero Date)								
B	Boiler Foundation								
C	Boiler Erection								
D	Boiler Drum Lifting								
E	Condenser Erection								
F	Turbine Erection								
G	Boiler Hydro Test								
H	Turbine Box-Up								
I	TG Erection Schedule								
11	MGR								
12	Track hopper/ Wagon Tripler								
13	Coal Handling Plant								
J	Boiler Light-up								
J1	ESP								
J2	Chimney								
J3	Ash Handling System								
K	Steam Blowing								
L	Synchronization & Trial								
M	COD								
...	....								

Note: This is a sample format. Activity may change from case to case basis.

c. For the delay in COD, if any agency was responsible, and whether LD had been recovered from the said defaulting agency.



- d. *Details of the items with cost pertaining to Units I, II, and III, if any, including amounts decapitalized as on the COD of the said units;*
- e. *Auditor certified year-wise, the detailed break up of security charges claimed, particularly CISF security charges and non-CISF security charges, along with the supporting documents, including bills, security assessment made, and manpower deployed;*
- f. *Year-wise detailed computation of water charges claimed based on the consumption and rate along with bills and actual PLF;*
- g. *Year-wise, the actual ash transportation expenses incurred along with the details of bidding, the quantity of ash transported, distance up to which fly ash had been transported, vendors of ash transportation, utility to whom ash was supplied, etc.*
- h. *Reasons for the high variation in 'as billed' (such as 4350 kCal/Kg in June19, 4368 kCal/Kg in July19, 4368.14 kCal/Kg in August'19) and 'as received' (3835 kCal/Kg in June19, 3781.24 kCal/Kg in July19 and 3779.85 kCal/Kg in August19) GCV for each month along with the action taken and credit/debit note issued and the amount adjusted towards the same, if any;*
- i. *Audited accounts since the infusion of funds (2012-13 as per the Form 14) till 2018-19;*
- j. *Supporting documents indicating the interest rates in respect of Canara Bank loans starting from the first loan drawl date along with the complete supporting documents/ Bank certificates for every reset in interest rate for all bank loans;*
- k. *The methodology in respect of the apportionment of IDC capitalized in the gross block for each unit claimed in Annexure "C" (Annexure-VI in previous submission) along with Annexure "B" & Annexure "C" submitted vide affidavit dated 24.09.2024 duly certified by the auditor;*
- l. *The head-wise and year-wise detailed break-up of MBOA claimed under IEDC;*
- m. *Justification towards the claimed Financing Charges of Rs. 141.60 Crore towards the Bank of Baroda loan of Rs 4000 crore transferred from REC in respect of refinancing the loan from REC to Bank of Baroda along with detailed breakup and relevant supporting documents;*
- n. *Auditor certified amount of infirm power adjustment on account of Unit-I, Unit-II, and Unit-III separately along with details of total quantity and price of primary and secondary fuel cost, Units of infirm power generated, sale of infirm power and revenue earned from infirm power and must reconcile with Form-B provided;*
- o. *In response to the query regarding the Auditor's certificate in respect of the ERV charged to revenue along with details claimed in Form-1, it has been submitted that ERV charged to revenue is indicated in Note No 11 to the signed audited Balance sheet as on COD of Unit-1 and in Note No 14 for the CODs of Unit 2 and Unit 3. Note 11 and Note 14 pertain to the regulatory deferral account debit balance. Hence, the reconciliation of ERV charged to revenue with Note 11 and Note 14, along with the auditor certificate, is to be submitted along with the break-up of the ERV charged to revenue;*



- p. Details of the initial spares capitalized up to the actual COD of Units- I, II, III;*
- q. Statutory auditor certified Form-17(capital spares), Form-18 (non-tariff income), Form-19(water expenses) and Form-20(statutory and security expenses) if any.*
- r. Auditor certificate in respect of the undischarged liability and the closing CWIP as on 31.3.2024.*

4. The Respondents are permitted to file their replies after serving a copy to the Petitioner by **3.1.2025**, who may file its rejoinder, if any, by **17.1.2025**.

5. The Petition will be listed for hearing on **21.1.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

